

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 05/14 dated 30.5.2013 of NC-VI held on 13.06.2013

Meeting No. 05/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 13.06.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2.	Sh. J.P. Maurya	A.I.A	MFPI
3	Sh. S.K.Jain	DO	DIPP
Officers in attendance			
3	Sh. Yoginder Singh	DDG	DGFT
4	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the meeting No.4/13 held on 16.5.2013 sent by e mail to all members of the committee , were ratified by the members Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	162 Case No.:1/23/85-ALC3/2011	Party Name:YKK INDIA PVT.LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Approved
The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the DIPP vide their note no 12/6/2013-TSW/ 162 dated 13.6.2013 as under :-				
	Export Item	Qty.	Import Item	Qty.
	Slider 03 YGSN8	103500.00 (Thousand in Nos) with a Net weight of 241880.00 kgs	1.Brass flat wire 1.200 x 10.00 MM	188297.00 kgs inclusive of 16 % wastage after taking 2/3 rd recovery from scrap

		2.Zipper part (slider spring pin)	103500.00 Thousand Nos.(on net to net basis)
RA concerned may take consequential action as per policy / procedure.			

2	163 Case No.:9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Deferred
	The case was discussed in the meeting and it was noted that firm has not been replying to the points on which information has been sought by DIPP . Committee decided that firm may be informed about this and a last opportunity may be given to submit point wise reply by 15th july 2013 to the queries raised by DIPP vide their letter No 12.6.2013-TSW / 163 dated 13.6.2013			

3	164 Case No.:4/15/85-ALC3/2012	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00108/AM13/	RLA File :30/24/040/00016/AM13/	Lic.No/Date:3010086781 13.06.2012	Deferred
	The case was discussed in the meeting and committee granted the time upto 15.6.2013 for reply as requested by the applicant. The case was deferred and to be placed before the committee on 11.7.2013			

4	165	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/002/AM12/	RLA File :30/24/040/0060/AM11	Lic.No/Date:3010072701 04.02.2011	Deferred
	The Committee noted the comments furnished by the MSME vide their O.M No.7/10/2011-leather /112 dated 20.5.2013 . Committee decided to write to MSME regarding the clarification sought and also regarding the specification of imported item missing in the export product description. A copy is to be endorsed to Addl. Development Commissioner, MSME. The case was deferred and to be placed before the committee on 25.7.2013.			

5	166	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/0021/AM12/	RLA File :30/24/040/008/AM12	Lic.No/Date:3010074615 28.04.2011	Deferred
	. The Committee noted the comments furnished by the MSME vide their O.M No.7/10/2011-leather /112 dated 20.5.2013 . Committee decided to write to MSME regarding the clarification sought and also regarding the specification of imported item missing in the export product description. A copy is to be endorsed to Addl. Development Commissioner, MSME. The case was deferred and to be placed before the committee on 25.7.2013.			

6	167 Case No.:11/36/85-ALC3/2011	Party Name:SUPERHOUSE LTD.,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00214/AM12/	RLA File :06/24/040/00062/AM12/	Lic.No/Date:0610025830 09.02.2012	Deferred
	The case was discussed in the meeting and committee decided to issue a D.O. reminder to Textile Commissioner from Chairman's side to expedite their comments. The case was deferred and to be placed before the committee on 25.7.2013.			

7	168 Case No.:5/33/85-ALC3/2012	Party Name:SUPERHOUSE LTD.,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00152/AM13/	RLA File :06/24/040/00027/AM13/	Lic.No/Date:0610029444 05.11.2012	Deferred
	The case was discussed in the meeting and committee decided to issue a D.O. reminder to Textile commissioner from Chairman's side to expedite their comments. The case was deferred and to be placed before the committee on 25.7.2013.			

8	169 Case No.:19/3/85-ALC3/2013	Party Name:SUPERHOUSE LTD.,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00019/AM14/	RLA File :06/24/040/00001/AM14/	Lic.No/Date:0610031561 09.04.2013	Deferred
	. The case was discussed in the meeting and committee decided to issue a D.O. reminder to Textile commissioner from Chairman's side to expedite their comments. The case was deferred and to be placed before the committee on 25.7.2013.			

9	170 Case No.:6/20/85-ALC3/2012	Party Name:VISHANT TRADERS (P) LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00122/AM13/	RLA File :30/24/040/00014/AM13/	Lic.No/Date:3010086810 13.06.2012	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per written comments furnished by Department of C&PC vide their O.M No.46011/129/2012-PC-II dated 28.5.201 as under :-			
	Export Item	Qty.	Import Item	Qty.
	Nylon Zipper close end / open end	1 piece	1.Acetal Copolymer M270	1.0 kg/kg content in the export product
			2.Relevant Zipper Tape (200 Yds rolls, width 12.5 mm Polyster)	Net to Net
			3.Relevant Nylon Zip Roll (200 Yds / Roll)	Net to Net.
	RA concerned may take consequential action as per policy / procedure.			

10	171 Case No.:6/27/85-ALC3/2012	Party Name:ICON DESIGNS	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00144/AM13/	RLA File :06/24/040/00019/AM13/	Lic.No/Date:0610028885 11.09.2012	Deferred
	The case was discussed in the meeting and committee decided to remind Department of C&PC to expedite their comments. The case was deferred and to be placed before the committee on 25.7.2013.			

	172 Case No.:1/20/85-ALC3/2012	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00117/AM13/	RLA File :09/24/040/00051/AM13/	Lic.No/Date:0910053220	Approved

11	10.07.2012		
	The case was discussed in the meeting and committee decided to approve the norms as per written comments furnished by Department of C&PC vide their O.M No C II 14011/112/2012- 50 dated 22.4.2013 as under		
	Export Item	Qty.	Import Item
	Micronised Zircon Sand / Zirconium Silicate / Zircon Flour (Opacifier)	1 .00 kg	Zircon Sand
			1.01 kg
RA concerned may take consequential action as per policy / procedure			

12	173 Case No.:2/4/85-ALC3/2013	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00021/AM14/	RLA File :34/24/040/00017/AM14/	Lic.No/Date:3410036767 03.05.2013	Deferred
	The case was discussed in the meeting and Committee decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 25.7.2013.			

13	174 Case No.:14/3/85-ALC3/2013	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00014/AM14/	RLA File :05/23/040/00510/AM13/	Lic.No/Date:0510348512 08.03.2013	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 25.7.2013.			

14	175 Case No.:2/27/85-ALC3/2012	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00140/AM13/	RLA File :05/24/040/00266/AM13/	Lic.No/Date:0510337514 19.10.2012	Deferred
	The case was discussed in the meeting and committee decided to remind Department of Electronics to expedite their comments. The case was deferred and to be placed before the committee on 25.7.2013.			

	175	Party Name:MAGHIRAM AND SONS	Meet No/Date:5/85-ALC3/2013	Status:
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15	175 Case No.:2/33/85-ALC3/2012	Party Name:MAHARAJA AND SONS	Meet No/Date:3/33-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
	The case was discussed in the meeting and committee decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 25.7.2013.			

16	176	Party Name:SHUBHLAXMI INDUSTRIES	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status: Deferred
	HQ File :01/85/171/032/AM13	Fixation of adhoc norms under para 4.4.2 of HBP, Vol.I for export of Guar Dehusked Splits (Guar Gum Refined Splits).		
	The case was discussed in the meeting and it was decided to enquire as to why the application has been made under para 4.4.2.The Case was deferred and to be placed before the committee on 11.7.2013.			

17	177 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	Deferred
	The case was discussed in the meeting and Committee decided to request the firm to furnish the requisite information sought by MSME. The case was deferred and to be placed before the committee on 25.7.2013.			

18	179 Case No.:1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Approved
	The case was discussed in the meeting and Committee decided to approve the norms as per written comments furnished by MFPI vide their O.M No. 33/DGFT/ 2011 dated 01.5.2013 as under;-			
	Export Item	Qty.	Import Item	Qty.
	Vegetable Samosa (net	1 24 800 00 kgs	Spring Roll	28800 00 kg
				28 800 00

	Vegetable Cannelloni (not content of import item i.e spring Roll Pastry is 23 .07% i.e 28,800 kgs).	1,21,000.00 kgs	Spring Roll Pastry	20,000.00 kg		20,000.00 kgs
RA concerned may take consequential action as per policy / procedure						

19	180 Case No.:1/29/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00146/AM13/	RLA File :05/24/040/00284/AM13/	Lic.No/Date:0510338321 06.11.2012	Rejected
	It was noted that the applicant has not submitted Industrial license required by MFPI , instead they have submitted a copy of SSI registration certificate. It was decided to reject the case for want of Industrial license . RA to take further necessary action under intimation to DGFT.			

20	181 Case No.:5/5/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00034/AM13/	RLA File :05/24/040/00484/AM12/	Lic.No/Date:0510321946 10.04.2012	Rejected
	. It was noted that the applicant has not submitted Industrial license required by MFPI , instead they have submitted a copy of SSI registration certificate. It was decided to reject the case for want of Industrial license . RA to take further necessary action under intimation to DGFT.			

21	182	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT.LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status: Withdrawn
	HQ File :01/85/162/221/AM13	Fixation of adhoc norms under para 4.4.2of HBP, Vol.I		
	The Committee decided to withdraw the case from agenda as per firm' s request. However , the committee noted with concern the delay in processing of the case.			

	183	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT.LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
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22				Withdrawn
	HQ File :01/85/162/222/AM13	Fixation of adhoc norms under para 4.4.2of HBP, Vol.I		
	The committee decided to withdraw the case from agenda as per firm' s request. However , the committee noted with concern the delay in processing of the case.			

23	184	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT.LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status: Withdrawn
	HQ File :01/85/162/223/AM13		Fixation of adhoc norms under para 4.4.2of HBP, Vol.I	
	The committee decided to withdraw the case from agenda as per firm' s request. However , the committee noted with concern the delay in processing of the case.			

24	185	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT.LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status: Withdrawn
	HQ File :01/85/162/224/AM13		Fixation of adhoc norms under para 4.4.2of HBP, Vol.I	
	The committee decided to withdraw the case from agenda as per firm' s request. However , the committee noted with concern the delay in processing of the case.			

25	186	Party Name:DSM NUTRITIONAL PRODUCTS INDIA PVT.LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status: Withdrawn
	HQ File :01/85/162/225/AM13		Fixation of adhoc norms under para 4.4.2of HBP, Vol.I	
	The committee decided to withdraw the case from agenda as per firm's request. However , the committee noted with concern the delay in processing of the case.			

26	187	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/187/AM12	RLA File :02/24/040/159/AM12	Lic.No/Date:0210170317 07.12.2011	Approved
	The case was discussed in the meeting and it was noted that Firm has placed on record the export documents in support of export made.. Hence Committee decided to approve the norms as per written comments furnished by the office of Jute Commissioner vide their letter No. (T)-6/1/82/2003 dated 18.12.2012.			
	Export Item	Qty.	Import Item	Qty.
	Raffia natural fibre in small bundle with label	100 .00kg	Raffia natural fibre in 100 kg bales	104.00 kg
	RA concerned may take consequential action as per policy / procedure.			

27	188	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	Case No.:12/33/85-ALC3/2011			
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Deferred
	The care was discussed in the meeting and it was noted that firm has replied to the query raised by MFPI vide their letter dated 18.5.2013 .The committee decided to forward the reply to MFPI for comments, The case was deferred and to be placed before the committee on 25.7.2013.			

28	189	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	Case No.:1/12/85-ALC3/2011			
	HQ File :01/85/050/00058/AM12/	RLA File :05/23/040/00118/AM12/	Lic.No/Date:0510296452 13.07.2011	Rejected
	The case was discussed in the meeting and Committee decided to reject the case as no information is furnished by the firm despite two reminders dated 20.2.2013 and 05.4.2013. RA to take further necessary action under intimation to DGFT.			

29	190	Party Name:SOMA BEVERAGES PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	Case No.:3/16/85-ALC3/2012			
	HQ File :01/85/050/00113/AM13/	RLA File :04/24/040/00075/AM13/	Lic.No/Date:0410138448 26.07.2012	Deferred

The case was discussed in the meeting and Committee decided to send another reminder to the firm to furnish the requisite information .
The case was deferred and to be placed before the Committee on 25.7.2013.

30	191	Party Name:NEWBY TEAS OVERSEAS PVT.LTD	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/137/AM12	RLA File :02/24/040/107/AM12	Lic.No/Date:0210167127 29.09.2011	Approved
	The case was discussed in the meeting and Committee decided to amend the description of export product at sl. No. 2 of the norms fixed vide Norms Committee decision dated 26.4.2012 to read as "Infusions filled in Mesh Bags (10.00.000 Nos. Mesh Bags made from pre-tagged Biodegradable Mesh of size 170 x 65 mm.)" Rest of the norms will remain same.			

31	192	REF. FROM ASSOCIATION OF SODIUM HYDROSULPHITE MANUFACTURERES	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status: Deferred
	HQ File :01/85/171/009/AM13		Review of SION E-79 & E-106	
	The case was discussed in the meeting and Committee decided to remind Directorate of Sugar to expedite their comments. The case was deferred and to be placed before the committee on 25.7.2013.			

32	193	REF. VARIOUS REPRESENTATIONS FROM RA/CUSTOMS AUTHORITY	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status: withdrawn
	HQ File :01/85/162/171/AM13		Clarification regarding import of Milk & Milk product under the SION E-5 at S. No. 5 for export product 'Biscuits'.	
	The case was discussed in the meeting and Committee observed that the issue here is one of specification of inputs with generic description . The matter is already under examination of this Committee and a separate agenda item is to be discussed in this very meeting. Hence this may be withdrawn from the agenda to avoid duplication of work.			

33	194 Case No.:1/5/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00022/AM14/	RLA File :31/83/040/00199/AM13/	Lic.No/Date:3110057361 07.03.2013	Deferred
	The case was discussed in the meeting and Committee decided to remind Department of C&PC to expedite their comments. . The case was deferred and to be placed before the committee on 25.7.2013			

34	195 Case No.:2/5/85-ALC3/2013	Party Name:EXOTIC NATURALS	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00023/AM14/	RLA File :03/94/040/00748/AM13/	Lic.No/Date:0310730102 02.04.2013	Deferred
	The case was discussed in the meeting and Committee decided to remind Department of C&PC for their comments, At the same time, Committee felt that it may relate to MSME or AYUSH. Hence comments of AYUSH / MSME may also be sought. The case was deferred and to be placed before the committee on 25.7.2013			

35	196 Case No.:3/5/85-ALC3/2013	Party Name:MARINE CHEMICALS,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00024/AM14/	RLA File :10/24/040/00097/AM13/	Lic.No/Date:1010053077 27.03.2013	Deferred
	The case was discussed in the meeting and committee decided to refer the matter to Department of Biotechnology for their comments. The case was deferred and to be placed before the committee on 25.7.2013			

36	197 Case No.:4/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00025/AM14/	RLA File :10/24/040/00084/AM13/	Lic.No/Date:1010052936 21.03.2013	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI to expedite their comments. . The case was deferred and to be placed before the committee on 25 7 2013			

37	198 Case No.:5/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00026/AM14/	RLA File :10/24/040/00089/AM13/	Lic.No/Date:1010052940 21.03.2013	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI to expedite their comments. . The case was deferred and to be placed before the committee on 25.7.2013			
38	199 Case No.:6/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00027/AM14/	RLA File :10/24/040/00088/AM13/	Lic.No/Date:1010052934 21.03.2013	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI to expedite their comments. . The case was deferred and to be placed before the committee on 25.7.2013			

39	200 Case No.:7/5/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00028/AM14/	RLA File :02/24/040/00196/AM13/	Lic.No/Date:0210187649 18.03.2013	Deferred
	The case was discussed in the meeting and it appeared to the Committee that ad-hoc norms for the same export product is already fixed for the applicant by NC in its meeting no 3 dated 2.5.2013 (case nos 96 to 98).Accordingly Committee decided to examine the matter on file.			

40	201 Case No.:8/5/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00029/AM14/	RLA File :02/24/040/00197/AM13/	Lic.No/Date:0210187806 20.03.2013	Deferred

The case was discussed in the meeting and it appeared to the committee that ad-hoc norms for the same product is already fixed for the applicant by the NC in its meeting no 3 dated 2.5.2013 (case nos 96 to 98).Accordingly committee decided to examine the case on file.

41	202 Case No.:9/5/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00030/AM14/	RLA File :02/24/040/00005/AM14/	Lic.No/Date:0210188891 22.04.2013	Deferred
	The case was discussed in the meeting and it appeared to the committee that ad-hoc norms for the same product is already fixed for the applicant by the NC in its meeting no 3 dated 2.5.2013 (case nos 96 to 98).Accordingly committee decided to examine the case on file.			

42	203 Case No.:10/5/85-ALC3/2013	Party Name:SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00031/AM14/	RLA File :09/24/040/00566/AM13/	Lic.No/Date:0910055212 27.02.2013	Deferred

The case was discussed in the meeting and committee decided to remind MFPI to expedite their comments. . The case was deferred and to be placed before the committee on 25.7.2013

43	204 Case No.:11/5/85-ALC3/2013	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00032/AM14/	RLA File :09/24/040/00513/AM13/	Lic.No/Date:0910054982 08.02.2013	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per the written comments of C&PC vide their O.M.No C II 14011/112/2012-50.dated 22.4.2013 in case no 11 of the present agenda as under:- .			

Export Item	Qty.	Import Item	Qty.
Micronised Zircon sand / Zirconium Silicate / Zircon Flour (Opacifier)	1.00 kg	Zircon Sand	1.01 kg

RA concerned may take consequential action as per policy / procedure.

205	Party Name:TATA COFFEE LIMITED	Meet No/Date:5/85-ALC3/2013	Status:
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44	200 Case No.:12/5/85-ALC3/2013	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00033/AM14/	RLA File :07/24/040/00512/AM13/	Lic.No/Date:0710094512 27.03.2013	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI to expedite their comments. . The case was deferred and to be placed before the committee on 25.7.2013			

45	206 Case No.:13/5/85-ALC3/2013	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00034/AM14/	RLA File :04/24/040/00013/AM14/	Lic.No/Date:0410145202 16.04.2013	Deferred
	The case was discussed in the meeting and committee decided to remind Spices Board to expedite their comments. . The case was deferred and to be placed before the committee on 25.7.2013			

46	207 Case No.:14/5/85-ALC3/2013	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/00035/AM14/	RLA File :07/24/040/00012/AM14/	Lic.No/Date:0710094962 22.04.2013	Deferred
	The case was discussed in the meeting and Committee decided to remind MFPI to expedite their comments.. The case was deferred and to be placed before the committee on 25.7.2013			

47	208	Party Name:EMPIRE TOBACCO CO.PVT. LTD	Meet No/Date:5/85-ALC3/2013 13.06.2013	Status:
	HQ File :01/85/050/09/AM13	RLA File :03/94/40/1130/AM12	Lic.No/Date:0310686408 15.03.2012	Approved
	The case was discussed in the meeting and representative of DIPP stated that item No 1 namely "Reconstituted Tobacco Wrapper 19 mm to 45 mm width 20 GSM to 55 GSM " is not a packing material . It is a raw material for Cigar / Cigarillos . Hence the qty may be permitted as recommended by DIPP vide their U.O 7/243/2011/TSW/ 28 dated 26.2.2013 . Accordingly ad-hoc norms fixed by NC vide Meeting no 38 dated 7.3.2013 is revised to read as			

Meeting No 00 dated 7.9.2019 is revised to read as

Export Item	Qty.	Import Item	Qty.
Assorted little / Cigar / Cigarillos of various length circumferences made from Reconstituted Tobacco(consisting of minimum 1347.4 kg reconstituted Tobacco wrapper 19 mm to 45 mm width 20 GSM to 55 GSM and minimum 1422 kgs , of Hookah or Gudakhu Tobacco.	11.1 Million Nos	1.Reconstituted Tobacco Wrapper 19 mm to 45 mm width 20 GSM to 55 GSM 2. Hookah of Gudakhu Tobacco for mixing in cut Tobacco	1482.130 kgs(with 10% wastage). 1564.200 kg(with 10% wastage)

RA concerned may take consequential action as per policy / procedure.

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